

MR. SPEAKER : It is only this morning that I decided that if no statement is forthcoming from the government then I will allow the Calling Attention. But you do not listen to me. Why don't you listen to me before you have your say ?

श्री भोगेन्द्र झा (जयनगर) : कल मैंने बरीनी-मुकामा रेलवे हड़ताल पर बयान देने के लिये नोटिस दिया है ।

MR. SPEAKER : If that statement is not forthcoming, I will allow it also.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, we should know the nature of the statement that is expected of us. We shall try to do whatever we can.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : With regard to the statement that is being mentioned, may I make a submission ? *Suo motu* statements deprive the the House an opportunity to ask questions. So, as far as possible Calling Attention Notice should be admitted rather than allowing *suo motu* statements.

MR. SPEAKER : I really fail to understand how the question of *suo motu* statement arises here. Hon. Members themselves want the statement. I would request hon Members not to get up abruptly without any notice and without any intimation. I am not going to allow it in future. So far as Calling Attention is concerned, even though I receive many notices, I could select only one for a day.

12.20 hrs.

PAPERS LAID ON THE TABLE

Notification under Representation of the People Act, Advocates Act and State of Himachal Pradesh Act

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to lay on the Table :

(1) A copy of Notification No. S. O.

3767 (Hindi and English versions) published in Gazette of India dated the 18th November, 1970 making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 relating to the State of Maharashtra, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—43/71].

(2) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 223 in Gazette of India dated the 11th February, 1971, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—44/71].

(3) A copy of the Registration of Electors (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4098 in Gazette of India dated the 29th December, 1970 under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—45/71].

(4) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951 :—

(i) The Conduct of Elections (Amendment) Rules, 1971, published in Notification No. S.O. 353 in Gazette of India dated the 16th January, 1971.

(ii) The Conduct of Elections (Second Amendment) Rules, 1971, published in Notification No. S.O. 479 in Gazette of India dated the 27th January, 1971.

(iii) The Conduct of Elections (Third Amendment) Rules, 1971, published in Notification No. S.O. 575 in Gazette of India dated the 29th January, 1971. [Placed in Library. See No. LT—46/71].

- (5) A copy of the Admission as Advocates (Training and Examination) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4101 in Gazette of India dated the 30th December, 1970, under sub-section (5) of section 49A of the Advocates Act, 1961. [*Placed in Library. See No. LT-47/71.*]
- (6) A copy of Notification No. S.O. 360 (Hindi and English versions) published in Gazette of India dated the 19th January, 1971 containing Order in respect of the delimitation of Parliamentary Constituencies in the State of Himachal Pradesh, under sub-section (5) of section 17 of the State of Himachal Pradesh Act, 1970. [*Placed in Library. See No. LT-48/71.*]

**Railway Accidents (Compensation)
(Amendment) Rules**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :
Sir, on behalf of Shri Hanumanthaiya, I
beg to lay on the Table :

- (1) A copy of the Railway Accidents (Compensation) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3768 in Gazette of India dated the 19th November, 1970, under sub-section (3) of section 82J of the Indian Railways Act, 1890. [*Placed in Library. See No. LT-49/71.*]
- (2) A statement showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-50/71.*]

12.22 hrs.

ELECTION TO COMMITTEE

Indian Council of Agricultural Research

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD AND AGRICUL-

TURE (SHRI ANNASAHIB SHINDE) :
I beg to move :

“That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the term commencing from the date of election subject to the other provisions of the said rules.”

MR. SPEAKER: The question is :

“That in pursuance of Rule 3(13) of Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the term commencing from the date of election subject to the other provisions of the said rules.”

The motion was adopted.

12.23 hrs.

**STATE OF HIMACHAL PRADESH
(AMENDMENT) BILL***

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
MINISTER OF STATE, DEPT. OF
ELECTRONICS, DEPT. OF ATOMIC
ENERGY AND DEPT. OF SCIENCE
AND TECHNOLOGY (SHRI K. C.
PANT) : Sir, I beg to move for leave to
introduce a Bill to amend the State of
Himachal Pradesh Act, 1970.

MR. SPEAKER : The question is :

“That leave be granted to introduce
a Bill to amend the State of Himachal
Pradesh Act, 1970.”

The motion was adopted.

SHRI K. C. PANT : Sir, I introduce
the Bill.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 30.3.71.